

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.126
C.P.(IB)/57(AHM)2022

Order under Section 95 of IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Jagdish Prasad Saboo

.....Applicant

.....Respondent

Order delivered on ..10/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Rhea Sevak, Advocate on behalf of
Mr.Arjun Sheth, Advocate for the Applicant.
For the Respondent : Mr. Khyati Punjabi, Advocate for the Respondent.

ORDER

IRP report is on record.

The Ld. Counsel appearing on behalf of the respondent submitted that the respondent has no objection if the application is admitted. However, we direct the respondent to file his say on oath in an affidavit within two weeks.

Matter stands adjourned to 12.07.2022

-sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-sd-

MADAN B GOSAVI
MEMBER (JUDICIAL)

Sudha